GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY RAJYA SABHA

UNSTARRED QUESTION NO. 717

TO BE ANSWERED ON: 25.07.2025

REGULATION OF AI VIS-A-VIS PROTECTION OF CITIZENS' RIGHTS

717. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the measures being taken by Government to protect citizens' rights, particularly the right to privacy, in the context of emerging technologies such as Artificial Intelligence (AI) and deepfakes;
- (b) the manner in which Government proposes to balance the need for technological innovation with the necessity of regulation and oversight;
- (c) whether Government is planning to regulate the AI Sector in India to address the unchecked proliferation of deepfake technologies and the spread of misinformation; and
- (d) the steps being taken by Government to address the spread of misinformation and disinformation through digital platforms?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (d): The policies of the Government of India are aimed at ensuring an open, safe, trusted and accountable cyberspace for users in the country amidst the growth of AI.

The following acts regulate the information generated by users or otherwise, including generated using AI tools or any other technology, and ensure individual privacy.

Information Technology Act, 2000 ("IT Act")

- IT Rules, 2021 framed under the act impose due diligence obligations on intermediaries to ensure users do not host, upload, or share unlawful content on their platforms
- Failure to observe this due diligence may lead to loss of 'safe harbour' under Section 79 of the IT Act, making intermediaries liable for third-party content
- Intermediaries are required to publish monthly compliance reports, mentioning the complaints received, actions taken, and content removed or disabled, including those identified through automated monitoring tools

Digital Personal Data Protection Act, 2023 ("DPDP Act").

- Act mandates Data Fiduciaries to adopt reasonable security safeguards and technical and organizational measures to comply with its provisions of the Act
- Comprehensive framework for providing individual rights like right to access, correction & erasure, grievance redressal, etc.

- Robust framework of accountability mechanisms with the Data Protection Board as an independent adjudicatory body
- Board is empowered to investigate complaints, conduct inquiries, and impose penalties of up to ₹250 crore for non-compliance of the provisions of the Act

Bhartiya Nyaya Sanhita, 2023

Section 353 penalize the act of making false or misleading statements, rumours, or reports that can cause public mischief or fear

India's Ai strategy aims to create economic and employment opportunities for India's citizens while mitigating their negative impacts. IndiaAI mission advances this through its seven pillar strategy.

"Safe and Trusted AI" pillar

- This is an important pillar of IndiaAI Mission's which focuses on ensuring ethical and responsible AI development and deployment in India.
- Aims to create frameworks, tools, and guidelines for safe and trustworthy AI systems.
- Details of the projects undertaken are at Annexure-I

Steps taken to check misinformation and disinformation

- Multiple consultations between MeitY and industry stakeholders/social media platforms to address emerging harms in cyberspace resulting from misinformation and deepfakes
- Advisories issued by MeitY reminding the intermediaries about their due diligence obligations outlined under IT Rules, 2021, and on countering unlawful content including malicious 'synthetic media' and 'deepfakes'.
- Regular alerts & advisories issued by Indian Computer Emergency Response Team (CERT-In) regarding cyber threats/vulnerabilities, including malicious attacks using AI, and countermeasures to protect computers, network's and data

Details of projects selected against the first Expression of Interest (EoI) floated under the **Safe and Trusted AI Pillar**

Annexure I

Name Of the	Selected Applicant	Title Of the Project	About the Project	
Theme		_		
Machine Unlearning	IIT Jodhpur	Machine Unlearning in Generative Foundation Models	To development novel method for targeted unlearning in open-source generative foundation models while minimising negative impact on overall model performance.	
Synthetic Data Generation	IIT Roorkee	Design and Development of Method for Generating Synthetic Data for Mitigating Bias in Datasets; and Framework for Mitigating Bias in Machine Learning Pipeline for Responsible AI	To develop the algorithm and method for handling the bias at the model training and in-processing stage of ML model development	
AI Bias Mitigation Strategy	National Institute of Technology Raipur	Development of Responsible Artificial Intelligence for Bias Mitigation in Health Care Systems	To develop responsible AI algorithms that reduce biases in medical system applications, image analysis, and diagnostic decisions	
Explainable AI Framework	DIAT Pune and Mindgraph Technology Pvt. Ltd.	Enabling Explainable and Privacy Preserving AI for Security	Create AI models that provide accurate and interpretable results for human activity analysis for effective security in crowded environment.	
Privacy Enhancing Strategy	IIT Delhi, IIIT Delhi, IIT Dharwad and Telecommunication	Robust Privacy- Preserving Machine Learning Models	To develop robust distributed/federated learning algorithms which perform well in an	

Name Of the	Selected Applicant	Title Of the Project	About the Project	
Theme				
	Engineering Center		adversarial environment	
	(TEC)		susceptible to attacks	
AI Ethical	IIIT Delhi and	Tools for assessing	To develop a three-step	
Certification	Telecommunication	fairness of AI model	certification process	
Framework	Engineering Center		involving bias risk	
	(TEC)		assessment, processing	
			for metrics, and bias	
			testing to ensure fairness	
			for AI Systems in the	
			Indian context	
AI Algorithm	Civic Data Labs	ParakhAI - An open-	The proposed framework	
Auditing Tool		source framework and	and toolkit will enable	
		toolkit for Participatory	involving citizens in the	
		Algorithmic Auditing	responsible design,	
			development, and	
			deployment of	
			algorithmic decision-	
			making systems.	
AI Governance	Amrita Vishwa	Track-LLM,	To identify and address	
Testing	Vidyapeetham	Transparency, Risk	the specific gaps in the	
Framework	and	Assessment, Context &	existing governance	
	Telecommunication	Knowledge for Large	testing frameworks	
	Engineering Center	Language Models	related to LLM;s	
	(TEC)		downstream use-case and	
			deployment	
